

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 28/81 HELD ON 12.10.2010.

The Meeting No. 28/81 of Norms Committee-II was held on 12.10.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. B.D.Ghosh, Addl. I.A	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh , Sr.D.O	DHI
4.	Sh. K.K.Funda, AD	MSME
5.	Sh. Raman Kumar, FTDO	DGFT

1	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:23.11.2010
	Decision :NC observed that reply received from the firm has been forwarded to M/o mines for comments. The case stands deferred and to be relisted on 23.11.2010.			

2	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:23.11.2010
	Decision : NC observed that reply received from the firm has been forwarded to M/o mines for comments. The case stands deferred and to be relisted on 23.11.2010.			

3	Case No.: 3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date: 23.11.2010
	Decision : NC observed that reply received from the firm has been forwarded to M/o mines for comments. The case stands deferred and to be relisted on 23.11.2010.			

4	Case No.: 5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date: 23.11.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 23.11.2010			

5	Case No.: 17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date: 23.11.2010
	Decision :NC decided to examine the case when stipulation of 15% value addition was introduced in EOP. The case stands deferred and to be relisted on 23.11.2010			

6	Case No.: 7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date: 23.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.			

7	Case No.: 7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(15)/2010-TSW(B) dated 08.10.2010 (copy enclosed) :- R/A may take suitable consequential action accordingly.			

8	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date: 23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

9	Case No.:9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of IT vide U.O. No. 17(5)/2010-IPHW dated 26.08.2010 (copy enclosed) :- R/A may take suitable consequential action accordingly.			

10	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date: 23.11.2010
	Decision : NC observed that reply received from the firm has been forwarded to M/o mines for comments. The case stands deferred and to be relisted on 23.11.2010.			
11	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date: 23.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.			

12	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date: 23.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.			

13	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date: 23.11.2010
	Decision : The committee observed that the comments from DRDO are still awaited and therefore decided to send reminder to DRDO to expedite the same. The case stands deferred and to be relisted on 23.11.2010			

14	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date: 23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

15	Case No.:15/43/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00430/AM10/	RLA File :07/24/040/00385/AM10/	Lic.No/Date:0710069448 18.01.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of IT vide their U.O. No. 17(19)/2010/IPHW dt.18.08.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date: 23.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.			

17	Case No.:2/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00462/AM10/	RLA File :09/24/040/00248/AM10/	Lic.No/Date:0910041023 19.02.2010	Defer Date: 23.11.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(112)/2010/TSW(B) dt.27.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

18	Case No.: 6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184 23.02.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to MNRE to expedite the same. The case stands deferred and to be relisted on 23.11.2010			

19	Case No.: 7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:23.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.			

20	Case No.: 7/5/81-ALC2/2010	Party Name:BILCARE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00016/AM11/	RLA File :31/24/040/00191/AM10/	Lic.No/Date:3110042243 05.03.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.			

21	Case No.: 1/23/81-ALC2/2010	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00156/AM11/	RLA File :04/24/040/00319/AM10/	Lic.No/Date:0410112739 29.03.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 3,4,5,11, of the Standard Deficiency Format .			

22	Case No.: 37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 26.10.2010			

...mines to expedite the same. The case stands deferred and to be relisted on 23.10.2010

23	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942 15.04.2010	Defer Date:23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

24	Case No.:4/5/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00013/AM11/	RLA File :31/24/040/00004/AM11/	Lic.No/Date:3110042932 20.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010: 1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 17. 2. Quantities of import items from S.No. 1 to 17 may be allowed as 8320 Kgs., 41600 Kgs., 33280 Kgs., 54080 Kgs., 41600 Kgs., 43680 Kgs., 21960 Kgs., 104000 Kgs., 162240 Kgs., 160160 Kgs., 104000 Kgs., 191360 Kgs., 239200 Kgs., 12480 Kgs., 20800 Kgs., 20800 Kgs. & 20800 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 18 & 19 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

25	Case No.:5/5/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM11/	RLA File :02/24/040/00002/AM11/	Lic.No/Date:0210141063 21.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

26	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:23.11.2010

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 23.11.2010.

27	Case No.: 8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

28	Case No.: 9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

29	Case No.: 11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

30	Case No.: 4/23/81-ALC2/2010	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM11/	RLA File :22/24/040/00004/AM11/	Lic.No/Date:2210009923 28.04.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 23.11.2010.			

31	Case No.: 5/23/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM11/	RLA File :22/24/040/00006/AM11/	Lic.No/Date:2210009942 05.05.2010	Defer Date:23.11.2010
	Decision : NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 23.11.2010.			

32	Case No.: 23/21/81-ALC2/2010	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM11/	RLA File :05/23/040/00027/AM11/	Lic.No/Date:0510263765 06.05.2010	Defer Date:23.11.2010

Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: -

1.Information in respect of S.No. ,4,5,11, of the Standard Deficiency Format .

33	Case No.:13/21/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM11/	RLA File :03/94/040/00126/AM11/	Lic.No/Date:0310573834 12.05.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

34	Case No.:19/21/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00134/AM11/	RLA File :02/24/040/00012/AM11/	Lic.No/Date:0210142104 14.05.2010	Defer Date:23.11.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- 1. 2. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

35	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 3,4,5,11, 11A of the Standard Deficiency Format export product wise.			

36	Case No.:22/21/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00137/AM11/	RLA File :05/23/040/00044/AM11/	Lic.No/Date:0510264792 21.05.2010	Defer Date:23.11.2010

Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.

37	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: -			

38	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 4,5,11, of the Standard Deficiency Format export product wise.			

39	Case No.:3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

40	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 4,5,11, of the Standard Deficiency Format export product wise.			

	Case No.:18/21/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
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41	HQ File :01/81/050/00133/AM11/	RLA File :05/23/040/00152/AM10/	Lic.No/Date:0510265210 01.06.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

42	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from M/o Mines is still awaited and decided to issue another reminder . The case stands deferred and to be relisted on 23.11.2010.			

43	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:23.11.2010
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 09.11.2010.			

44	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from M/o Mines is still awaited and decided to issue another reminder . The case stands deferred and to be relisted on 23.11.2010.			

45	Case No.:3/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Reject
	HQ File :01/81/050/00065/AM11/	RLA File :35/24/040/00004/AM11/	Lic.No/Date:3510030567 14.06.2010	Defer Date:
	Decision : Decision :NC decided to reject the request of firm as per written comments of M/o mines vide OM No. 4/(14)/2010-Metal-III dated 28.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

	Case No.:1/13/81-ALC2/2010	Partv Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010	Status:Reiect
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46			12.10.2010	
	HQ File :01/81/050/00067/AM11/	RLA File :35/24/040/00007/AM11/	Lic.No/Date:3510030580 14.06.2010	Defer Date:
Decision : NC decided to reject the request of firm as per written comments of M/o mines vide OM No. 4/(24)/2010-Met-III/L dated 29.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.				
47	Case No.:2/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Reject
	HQ File :01/81/050/00068/AM11/	RLA File :35/24/040/00008/AM11/	Lic.No/Date:3510030581 14.06.2010	Defer Date:
	Decision : Decision :NC decided to reject the request of firm as per written comments of M/o mines vide OM No. 4/(21)/2010-Met-III/L dated 24.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

48	Case No.:14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date:23.11.2010
Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 12.10.2010 to submit following information:- 1. Information in respect of Item at S.No. 3, 5 & 11 of Standard Deficiency Format. 2. Specific form of import item No 1 viz. Coils/Sheets, Strips, Bars, Flats or Ingots with individual quantities thereof				
49	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:23.11.2010
Decision : The committee observed that the comments from M/o Mines is still awaited and decided to issue another reminder . The case stands deferred and to be relisted on 23.11.2010.				

50	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from M/o Mines is still awaited and decided to issue another reminder . The case stands deferred and to be relisted on 23.11.2010.			

51	Case No.:6/13/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00072/AM11/	RLA File :34/24/040/00041/AM11/	Lic.No/Date:3410027237 16.06.2010	Defer Date:23.11.2010
	Decision : NC decided to send letter to firm for submitting complete reply in respect to all export product. The case stands deferred and to be relisted on 23.11.2010.			

52	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:
	Decision : NC decided to examine the case on file.			

53	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:
	Decision : NC decided to examine the case on file.			

54	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date:23.11.2010
	Decision : NC decided to send a letter to RA to forward Hard copy. The case stands deferred and to be relisted on 23.11.2010			

55	Case No.:39/21/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM11/	RLA File :34/24/040/00045/AM11/	Lic.No/Date:3410027251 17.06.2010	Defer Date:23.11.2010

Decision :NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 23.11.2010

56	Case No.:10/13/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00076/AM11/	RLA File :10/24/040/00024/AM11/	Lic.No/Date:1010039133 21.06.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from MIT is still awaited and decided to issue another reminder . The case stands deferred and to be relisted on 23.11.2010.			

57	Case No.:14/13/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00080/AM11/	RLA File :06/24/040/00014/AM11/	Lic.No/Date:0610018297 23.06.2010	Defer Date:12.10.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(70)/2007/TSW(B) dt.07.10.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

58	Case No.:16/21/81-ALC2/2010	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00131/AM11/	RLA File :06/24/040/00015/AM11/	Lic.No/Date:0610018280 23.06.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to MIT for comments. The case stands deferred and to be relisted on 23.11.2010.			

59	Case No.:25/21/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Approved
	HQ File :01/81/050/00140/AM11/	RLA File :02/24/040/00047/AM11/	Lic.No/Date:0210143906 23.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- 1. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2 Import item at S.No. 8 may be allowed on net to net basis.			

R/A may take suitable consequential action accordingly.

60	Case No.:26/21/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00141/AM11/	RLA File :02/24/040/00046/AM11/	Lic.No/Date:0210143905 23.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- 2. 1. Import items from S.No. 1 to 6 may be allowed as per SION at S.No. C-1058 2 Import item at S.No. 7 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

61	Case No.:24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to send a deficiency letter to firm to submit chemical components of both export and import item . The case stands deferred and to be relisted on 23.11.2010.			

62	Case No.:27/21/81-ALC2/2010	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM11/	RLA File :04/24/040/00062/AM11/	Lic.No/Date:0410114949 25.06.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to MIT for comments. The case stands deferred and to be relisted on 23.11.2010.			

63	Case No.:31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to DOT for comments. The case stands deferred and to be relisted on 23.11.2010.			

	Case No.:32/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
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64	HQ File :01/81/050/00147/AM11/	RLA File :08/24/040/00334/AM10/	Lic.No/Date:0810090103 28.06.2010	Defer Date:23.11.2010
Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.				

65	Case No.:35/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00150/AM11/	RLA File :08/24/040/00335/AM10/	Lic.No/Date:0810090105 28.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- 1. Net weight of 6.93 MT may be specified with the quantity of export product. 2. Quantities of import items at S.No.1 & 2 may be allowed as 4.62 MT & 0.132 MT respectively inclusive of a wastage of 1%. 3. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 0.95 MT & 0.070 MT respectively. R/A may take suitable consequential action accordingly.			

66	Case No.:2/16/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00087/AM11/	RLA File :31/24/040/00060/AM11/	Lic.No/Date:3110043776 29.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010: 1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 10. 2. Quantities of import items from S.No. 1 to 10 may be allowed as 20800 Kgs., 17680 Kgs., 23920 Kgs., 52000 Kgs., 93600 Kgs., 38480 Kgs., 45760 Kgs., 66560 Kgs., 41600 Kgs., & 41600 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 11& 12 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

67	Case No.:30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:23.11.2010
	Decision : NC decided to send a letter to RA to forward Hard copy. The case stands deferred and to be relisted on 23.11.2010			

	Case No.:33/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
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68	HQ File :01/81/050/00148/AM11/	RLA File :07/24/040/00094/AM11/	12.10.2010 Lic.No/Date:0710072556 29.06.2010	and Re-indexed Defer Date:23.11.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to MNRE to expedite the same. The case stands deferred and to be relisted on 23.11.2010.			

69	Case No.:34/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM11/	RLA File :08/24/040/00336/AM10/	Lic.No/Date:0810090183 30.06.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

70	Case No.:29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to DOT for comments. The case stands deferred and to be relisted on 23.11.2010.			

71	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to M/o Steel for comments. The case stands deferred and to be relisted on 23.11.2010.			

72	Case No.:15/21/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00130/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0410115213 02.07.2010	Defer Date:23.11.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 12.10.2010 to submit following information:- 1. Information in respect of S.No. 14 of Standard Deficiency Format for item at S.No. 4, 10, 24 & 26			

1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. Nos. 1, 16, 21 & 28.
The case stands deferred and to be relisted on 23.11.2010.

73	Case No.:28/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00143/AM11/	RLA File :08/24/040/00253/AM10/	Lic.No/Date:0810090292 05.07.2010	Defer Date:23.11.2010
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

74	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:23.11.2010
	Decision :NC decided to examine the case on file.			

75	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to DIPP for comments. The case stands deferred and to be relisted on 23.11.2010.			

76	Case No.:5/16/81-ALC2/2010	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00090/AM11/	RLA File :05/24/040/00131/AM11/	Lic.No/Date:0510267887 09.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- 1. Quantity of import item may be allowed as 15150 Kgs inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
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77	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:23.11.2010
Decision :NC decided to send a reminder to firm to submit the reply. The case stands deferred and to be relisted on 23.11.2010.				

78	Case No.:2/17/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM11/	RLA File :07/24/040/00103/AM11/	Lic.No/Date:0710072851 13.07.2010	Defer Date:23.11.2010
Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to C&PC to expedite the same. The case stands deferred and to be relisted on 23.11.2010				

79	Case No.:3/17/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:closed
	HQ File :01/81/050/00096/AM11/	RLA File :07/24/040/00118/AM11/	Lic.No/Date:0710072852 13.07.2010	Defer Date:
Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.				

80	Case No.:4/17/81-ALC2/2010	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:closed
	HQ File :01/81/050/00097/AM11/	RLA File :07/24/040/00112/AM11/	Lic.No/Date:0710072863 13.07.2010	Defer Date:
Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.				

81	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date:23.11.2010
Decision : The committee observed that the case is under examination of MSME. The case stands deferred and to be re-listed on 23.11.2010.				

	Case No.:6/17/81-ALC2/2010	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00099/AM11/	RLA File :02/24/040/00060/AM11/	Lic.No/Date:0210145085 15.07.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:-				

82	Advance authorization may be ratified as under on repeat basis as per advance authorization number 0210130103 dated 07.08.2009 ratified in NC Meeting dated 08.12.2009: - Quantity of import item at S.No. 1 may be allowed as 39.592 MT inclusive of 1% wastage. - Quantity of import item at S.No. 2 may be allowed within 2% of FOB value of exports R/A may take suitable consequential action accordingly.		
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83	Case No.: 7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:23.11.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to MNRE to expedite the same. The case stands deferred and to be relisted on 23.11.2010			

84	Case No.: 8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to DHI for comments. The case stands deferred and to be relisted on 23.11.2010.			

85	Case No.: 9/17/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Approved
	HQ File :01/81/050/00102/AM11/	RLA File :03/94/040/00336/AM11/	Lic.No/Date:0310584092 19.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- - Words “ Containing 664 MT of Non Alloy Galvanised Steel Wire & 136 MT of PVC Compound” may be specified with total quantity of export products. - Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 670.64 MT inclusive of 1% wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 138.72 MT inclusive 2 % wastage.			

R/A may take suitable consequential action accordingly.

86	Case No.:2/23/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM11/	RLA File :07/24/040/00125/AM11/	Lic.No/Date:0710073087 20.07.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to DHI for comments. The case stands deferred and to be relisted on 23.11.2010.			

87	Case No.:3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date:23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

88	Case No.:4/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00119/AM11/	RLA File :08/24/040/00148/AM11/	Lic.No/Date:0810091095 10.08.2010	Defer Date:23.11.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 12.10.2010 to submit following information:- 1. Clarification regarding item of export, whether Aluminium Caseroles or Aluminium Containers alongwith its quantity in numbers 2. Information in respect of S.Nos. 3, 5, 11 & 11A of Standard Deficiency Format. 3. Thickness of import item namely, Aluminium Foil. The case stands deferred and to be relisted on 23.11.2010.			

89	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

	Case No.:7/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM11/	RLA File :08/24/040/00149/AM11/	Lic.No/Date:0810091096	Defer

90			10.08.2010	Date:23.11.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 12.10.2010 to submit following information:- 1. Thickness of foil in export product & import item. 2. Difference between Aluminium Household Foil and Aluminium Kitchen Foil/Hair Foil. 3. Information in respect of S.No. 11 of Standard Deficiency Format. The case stands deferred and to be relisted on 23.11.2010.			

91	Case No.: 5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date:23.11.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 12.10.2010 to submit following information:- 1. Separate quantities of each export item namely, Brass Nipples, brass Racros , brass Nuts & Bars Washers in Nos and Kgs. 2. Blank size and Blank wights, export product wise. 3. Information in respect of S.No. 3&11 of Standard Deficiency Format export product wise. The case stands deferred and to be relisted on 23.11.2010.			

92	Case No.: 9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

93	Case No.: 12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 4,5,11 of the Standard Deficiency Format .			

94	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

95	Case No.:7/23/81-ALC2/2010	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM11/	RLA File :07/24/040/00184/AM11/	Lic.No/Date:0710073657 18.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

96	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:23.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

97	Case No.:8/23/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM11/	RLA File :07/24/040/00150/AM11/	Lic.No/Date:0710073680 19.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

98	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to MSME for comments. The case stands deferred and to be relisted on 23.11.2010.			

	Case No.:13/23/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deffered and Re-indexed
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99	HQ File :01/81/050/00168/AM11/	RLA File :07/24/040/00179/AM11/	Lic.No/Date:0710073752 20.08.2010	Defer Date:23.11.2010
Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.				

100	Case No.:14/23/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM11/	RLA File :03/94/040/00451/AM11/	Lic.No/Date:0310588716 20.08.2010	Defer Date:23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

101	Case No.:15/23/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM11/	RLA File :34/24/040/00106/AM11/	Lic.No/Date:3410027766 20.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.			

102	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

103	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:23.11.2010
	Decision : NC decided to forward the application to MIT for comments. The case stands deferred and to be relisted on 23.11.2010.			

104	Case No.:18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:28/81-ALC2/2010 12.10.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:23.11.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.			

	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING	Meet No/Date:28/81-ALC2/2010	Status:Deferred
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105		PVT.LTD,	12.10.2010	and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:23.11.2010
	Decision : Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010.			

PART – AR – DEFERRED

Sl. No. 152

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
Meeting No. 28/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 12.10.2010	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision : The firm has appeared in the personal hearing. NC asked the firm to submit net weight of each export product and detail of each item. The case stands deferred and to be relisted on 23.11.2010.

S. No. 153

CASE NO. AR-33	M/s. Victory Transformers & Switchgears Ltd., Hyderabad.
Meeting No. 28/81	F.No.01/81/50/659/AM-09/DES-II
Dated: 12.10.2010	Advance Licence No. 0910036579 dated 05.01.2009
	RLA's F.No.09/24/40/253/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No. 3(24)/2009/TSW(B) dt.08.10.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 154

CASE NO. AR-37	M/s. Ruby Mica Co. Pvt. Ltd., Giridih
Meeting No. 28/81	F.No.01/81/050/419/AM-10/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0210136144 dated 03.12.2009
	RLA's F.No.02/24/40/0174/AM10

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 155

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/00664/AM09

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

CASE NO. AR-42	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/81/50/0724/AM-09/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/0664/AM09

Sl. No. 156

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 157

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/0908/AM07
	M/s. Delton Cables Ltd., Delhi.
CASE NO. AR-44	
Meeting No. 28/81	F.No.01/80/50/0097/AM-10/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510244874 dated 30.06.2009

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl No.158

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 159

	RLA's F.No.05/24/40/0614/AM09
CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 160

CASE NO. AR-46	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/81/50/738/AM-08/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510215720 dated 31.01.2008
	RLA's F.No.05/24/40/0814/AM08

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 161

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 28/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 23.11.2010.

S. No. 163

CASE NO. AR-32	M/s SIA Manufacturers, Aligarh.
Meeting No. 28/81	F.No.01/81/050/709/AM'06/DES-II
Dated: 12.10.2010	Advance Licence No. 0610010113 dated 30.11.2005
	RLA's F.No.06/81/040/0130/AM09

Decision : NC decided to examine the case on file as per comments of DIPP.

Sl. No. 164

CASE NO. AR-21	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 28/81	F.No.01/81/050/015/AM09/DES-II
Dated: 12.10.2010	Advance Licence No. 0910037711 dated 22.04.2009

12.10.2010	RLA's F. No. 09/24/040/319/AM09
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Decision :No decided to reject the case as per written recommendation of DHI vide U.O. No. 3(112)/2010/TSW(B) dated 27.09.2010.(Copy enclosed)

R/A may take suitable consequential action accordingly.

Sl. No. 165

CASE NO. AR-22	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 28/81	F.No.01/81/050/360/AM09/DES-II
Dated: 12.10.2010	Advance Licence No. 0910035164 dated 28.08.2008
	RLA's F. No. 09/24/040/134/AM09

Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 166

CASE NO. AR-23	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 28/81	F.No.01/81/050/361/AM09/DES-II
Dated: 12.10.2010	Advance Licence No. 0910035165 dated 28.08.2008
	RLA's F. No. 0-9/24/040/132/AM09

Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 167

CASE NO. AR- 24	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 28/81	F.No.01/81/050/505/AM09/DES-II
Dated:	Advance Licence No. 0910035863 dated 06.11.2008

12.10.2010	
	RLA's F. No. 09/24/040/319/AM09

Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 168

CASE NO. AR-26	M/s Sunland Metal Recycling Industries, Mumbai
Meeting No. 28/81	F.No.01/81/162/863/AM'07/DES-II and F.No.01/81/162/862/AM'07/DES-II
Dated: 12.10.2010	Advance Licence No. 0310415753 dated 12.01.2007 and Advance Licence No. 0310415760 dated 12.01.2007.
	RLA's F.No.03/95/040/1149/AM07

Decision : NC decided to ratify the norms as per recommendation of MSME present in the meeting taking clue from SION C-1627 as under:-

- (i) Against authorisation No.0310415760 dtd 12.01.2007
 - (a) Item No.1 may be recommended as 1.01 Kg/kg content in export product.
 - (b) Item No.2,3,4,6 & 7 may be recommended as 1.02 Kg/kg content in export product.
 - (c) Item No.5 may be recommended as 1.06 Kg/kg content in export product.
- (ii) Against authorisation No. 0310415753 dated 12.01.2007
 - (a) Item No.1 may be recommended as 1.01 Kg/kg content in export product.
 - (b) Item No.2 may be recommended as 1.02 Kg/kg content in export product.

R/A may take suitable consequential action accordingly.

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 28/81	F.No.01/80/50/0462/AM-09/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0810072360 dated 05.06.2008
	RLA's F.No.08/24/40/040/AM09

Sl. No. 169

Decision : The committee decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 170

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 28/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 12.10.2010	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : NC decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 23.11.2010.

Decision : NC decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 23.11.2010.

Sl. No. 171

CASE NO. AR-52	M/s. P.P. Rolling Mills Mfg. Co. Pvt. Ltd., New Delhi.
Meeting No. 28/81	F.No.01/81/162/1072/AM-08/DES-II
Dated: 12.10.2010	Advance License No. 0510212239 dated 19.11.2007
	RLA's F.No.05/24/40/649/AM08

Decision : The committee observed that the comments from MIT are still awaited and therefore decided to send reminder to MIT to expedite the same. The case stands deferred and to be relisted on 23.11.2010

Sl. No. 172

CASE NO. AR-53	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 28/81	F.No.01/81/050/790/AM-09/DES-II
Dated: 12.10.2010	Advance License No. 3110037610 dated 09.03.2009
	RLA's F.No.31/24/40/0322/AM09

Decision : NC observed that PH to firm is granted on 19.10.2010 by NC-I and decided to await the outcome. The case stands deferred and to be relisted on 23.11.2010.

Sl. No. 173

CASE NO. AR-54	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 28/81	F.No.01/81/050/085/AM-10/DES-II
Dated: 12.10.2010	Advance License No. 3110038911 dated 18.06.2009
	RLA's F.No.31/24/40/0040/AM10

Decision : NC observed that PH to firm is granted on 19.10.2010 by NC-I and decided to await the outcome. The case stands deferred and to be relisted on 23.11.2010.

PART – B– DEFERRED

Sl. No. 06

CASE NO. B-2	M/s Bharat Enterprises, Delhi
Meeting No. 28/81	F.No.01/81/162/385/AM'11/DES-II
Dated: 12.10.2010	

Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 23.11.2010.

PART – C – DEFERRED

Sl. No. 49

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 28/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 12.10.2010	

Decision : NC decided to forward the application to DIPP for comments. The case stands deferred and to be relisted on 23.11.2010.

Sl. No. 50

CASE NO. C - 11	M/s MSS India Pvt., Nasik received through DC(SEEPZ-SEZ), Mumbai
Meeting No. 28/81	F.No.01/81/162/380/AM'11/DES-II
Dated: 12.10.2010	

Decision : NC observed that on earlier occasion case dealt in DES-I Section hence decided to transferred the case in DES-I.

Sl. No. 51

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd., Chennai and M/s BVGK Engineering India Pvt. Ltd., Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 28/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 12.10.2010	

Decision : The committee observed that the case is under examination of MSME. The case stands deferred and to be re-listed on 23.11.2010.

S. No. 52

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 28/81	F.No.01/81/162/767/AM09/DES-II
Dated: 12.10.2010	

Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to m/o Mines to expedite the same. The case stands deferred and to be relisted on 23.11.2010

Sl. No. 53

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
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Meeting No. 28/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 12.10.2010	

Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to m/o Mines to expedite the same. The case stands deferred and to be relisted on 23.11.2010

Sl. No. 54

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 28/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 12.10.2010	

Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to m/o Mines to expedite the same. The case stands deferred and to be relisted on 23.11.2010
